

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 143 of 2019 &
IA NO. 544 of 2019**

Dated : 18th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

GMR Warora Engery Ltd.

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee
Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Anup Jain
Mr. S. Rama for R-2

ORDER

Learned counsel for Respondent/DISCOM submits that they have no reply to the main appeal. Respondent Commission absent and not represented.

Interim order, if any, shall continue till the next date of hearing.

Pleading are closed in the matter. List the matter for arguments on **25.11.2019.**

**(S. D. Dubey)
Technical Member**

Pr/pk

**(Justice Manjula Chellur)
Chairperson**